

THE HIGH COURT OF KERALA

A6 - 3841/2016

Kochi-682 031
Dated : 12.03.2020

OFFICIAL MEMORANDUM

Sub: High Court Establishment - granting Special Disability Leave to the members of the High Court Service – clarification - reg.

Ref:1. Letter No.C2/439/2018/Home dt 10.01.2020 of the Home (C) Department, Government of Kerala.
2. High Court Official Memoranda No. A3-9645/2000 dt 13-07-2000 and A3-10289/2015 dt 03-03-2015.

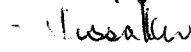
Rules 97 & 98, Part I, Kerala Service Rules, deal with sanctioning of Special Disability Leave to the employees and as per Rule 97, an officer who is disabled by injury intentionally inflicted or caused in / accidentally incurred in or in consequence of the due performance of his official duties or in consequence of his official position is eligible for Special Disability Leave.

Now, the Government vide reference read (1) above, have clarified that "the *Special Disability Leave contemplated under Rules 97 and 98 of Part I, Kerala Service Rules is admissible only to those employees who are disabled by injuries during the course of performance of their official duties. Employees disabled by injuries sustained during journey from home to office and vice versa are not entitled to Special Disability Leave under these rules.*"

In view of the above clarification received from the Government, it is hereby informed that the members of the High Court Service disabled by injuries sustained during journey from home to office and vice versa shall not be eligible for Special Disability Leave contemplated under Rules 97 and 98 of Part I, Kerala Service Rules.

All the Controlling Officers are hereby directed to bring the content of this O.M. to the notice of officials working under them and to strictly adhere to the aforementioned clarification and guidelines read (2) above already issued in this regard, while recommending/ sanctioning Special Disability Leave to the members of the High Court Service.

(By Order)


Lissamma Joseph Murickan
Joint Registrar

To

The Joint Registrars, High Court.

(p.t.o.)

The Deputy Registrars, High Court.
The Deputy Registrar, Kerala Judicial Academy, Athani.
The Protocol Officer, High Court.
The Public Relations Officer, High Court.
The Finance Officer, High Court.
The Private Secretary to the Chief Justice, High Court.
The Assistant Registrars and Chief Librarian, High Court
The Librarian, Kerala Judicial Academy, Athani.
All Section Heads, High Court.
The Confidential Assistants to the Director and Additional Director,
Kerala Judicial Academy, Athani.
The Confidential Assistants to the Registrars and Additional Registrar
(General Administration), High Court.
The Kerala Judicial Academy, Athani.
The IT Section, High Court (for publishing in the High Court Website)
The Administrative Records Section, High Court (2 Copies).
The File / Stock File.